GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 4856 ANSWERED ON 25TH MARCH, 2021

EXEMPTION OF TOLL FOR LOCAL VILLAGERS

4856. SHRI SHRINIWAS PATIL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether there is a uniform policy for exemption/concession in payment of toll by the vehicles of villagers living within a close proximity of toll plazas on National Highways as the locals need frequent movement through such toll plazas;
- (b) if so, the details thereof; and
- (c) the details of vialiges from in Satara district included under such policy?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) &(b) Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5th December, 2008, and the said rules, as amended from time to time, are applicable for determination of user fee for the private funded projects taken up on or after 05.12.2008 and in all public funded projects. For the private funded projects completed before 5th December, 2008, the fee collection is as per the provisions of the National Highways (Collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997 and the National Highways (Rate of fee) Rules, 1997. The user fee is collected as per the individual notifications published in the Official Gazette by the Central Government.

(c) The concession in payment of fee for the vehicles of villagers living within a close proximity of fee plaza is as per the applicable National Highways Fee Rules 1997/2008 and also as per the respective Concession Agreement.

As per fee notification S.O. 2090(E) dated 26.08.2010 published in the Gazette of India in accordance with the National Highways Fee (Determination of Rates and Collection) Rules, 2008, the facility of monthly pass is available at Anewadi fee plaza for a person owning a non-commercial vehicle and residing within 20 kilometers from the fee plaza, provided a service road or alternative road is not available.

As per fee notification S. O. No. 647 (E) dated 05.05.2005 published in the Gazette of India in accordance with National Highways (Collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997, local personal traffic and local commercial traffic are eligible for payment of 50% of the applicable fee at Taswade fee plaza, provided a separate service road is not available.
